

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 31.05.2017.

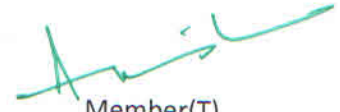
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 265/15	TP 146/17	For Clarification	391 / 394	Southern Hightech Capital Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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Present
emerging Counsel for petitioner suggests and he is informed that ROC has raised objections that some of the major companies have coming into existence subsequent to the appointed date in the scheme and the same is to be corrected and counsel for petitioner to undertake *memo* affidavit changing for modification. The Tribunal informed counsel that the correct procedure is to file application for amendment *application* however counsel said memo is sufficient. List it on 15.6.17.


Member(J)


Member(T)